CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Excise Appeal No. 89271 of 2018

(Arising out of Order-in-Appeal No. NSK-EXCUS-SSP-APPL-3292-18-19 dated 25.09.2018 passed by Commissioner of Central Excise (Appeals), Nasik).

M/s. Slidewell Meilleur Tech Pvt. Ltd. **Appellant**

Vs.

C.C.E. & S.T., Nasik **Respondent**

Appearance:

None for the Appellant
Shri N.N. Prabhudesai, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86149/2021**

Date of Hearing: 31.03.2021
Date of Decision: 31.03.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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